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CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH

ALLAHABAD.

Dated : This the 7th day of June 2002
Review Application no. 47 of 2002
in
Original Application no. 306 of 2002.

Hon'ble Maj Gen K.K. Srivastava, Member (A)
Hon'ble Mr. A.K. Bhatnagar, Member (J)

B.K. Kukreja

... Applicant

By Adv : Sri R.G. Soni

Versus

Union of India & Ors

... Respondents

By Adv : ...

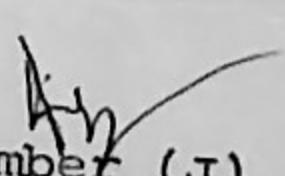
O R D E R

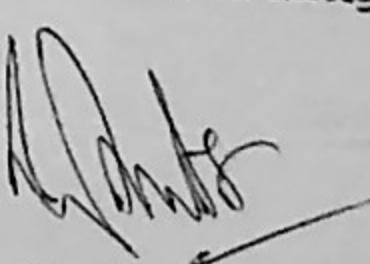
Hon'ble Maj Gen KK Srivastava, AM

Through this Review Application, review of the order dated 4.4.2002 has been sought.

2. We have carefully gone through the application. The applicant for review has tried, in fact, to reargue the case which is not permissible in law. The points raised by the learned counsel for the applicant have already been considered. The scope of review application is very limited and the applicant by means of review cannot enlarge the canvass of his case. The applicant cannot be permitted to raise the points of his new choice. We do not find any error apparent on the face of record.

3. The review application is not maintainable in law as well as on facts. The review application is accordingly rejected.


Member (J)


Member (A)

/pc/